

(b) if so, the nature of the proposed amendment; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) No representation on the subject has been received from the Government of Maharashtra. However, two representations, both dated the 17th January, 1979 have been received from certain Advocates from Maharashtra.

(b) The first representation seeks to insert the following two new sections after Section 125 Cr. P.C. [Order for maintenance of wives, children and parents]:—

"125-A. On an application, if the court is satisfied that the opponent is related to the applicant, and that there is no source of income to the applicant, to maintain himself or herself or to spend for the proceedings, then the court may order an interim maintenance allowance not more than Rs. 200/-.

125-B. Proceedings under this section shall as far as possible be terminated within six months from the date of appearance of the opponent."

The second representation seeks changes in the relevant sections 125, 126 and 127 Cr. P.C., so as to provide that old men of 55 years and above may not be sent to jail for failure to pay maintenance to their modern young childless wives.

(c) The Government do not propose to accept the amendments proposed in these two representations.

Feasibility report for setting up of Mini Cement Plant at Dharamkot (District Kangra)

2305. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleas-

ed to refer to the reply to Unstarred Question No. 4060 on 22nd March, 1978 regarding technology for setting up of mini cement industries and state:

(a) the progress so far made in preparing a feasibility report by the Cement Research Institute for setting up of a mini cement plant at Dharamkot (District Kangra) of Himachal Pradesh;

(b) by when the plant will be set up with its capacity and cost involved; and

(c) whether Government propose to make use of lime stone reserved in Himachal Pradesh apart for this mini plant if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) It has been reported by Cement Research Institute of India that a team visited the site during August 1978. The raw materials samples were received from the sponsor only on 12th December, 1978. The feasibility report would be ready by the 3rd week of March, 1979.

(b) The plant is likely to be commissioned by December, 1980 with a capacity of 50 TPD at an estimated cost of Rs. 140 lakhs.

(c) The State Government is exploring the possibility of utilizing 754.8 million tonnes of reserves (both proved and inferred) of lime stone deposits in the State, to the maximum extent possible.

Memorandum from Khasi Jaintia Delegation

2306. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Khasi Jaintia delegation has submitted a Memorandum to Government recently regarding reservation of jobs in the central offices located there;

(b) if so, details of the memorandum; and

(c) Government's reaction thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) and (c). Do not arise.

Investment of Money in Burn standard Co. Ltd.

2307. SHRI SAMAR MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) the amount of money invested in Burn Standard Co. Ltd. since the take-over;

(b) the total out-turn out of the sum so invested and whether the said out-turn is encouraging; and

(c) if not, whether Government are contemplating to set up any committee to enquire into the entire affairs of the company and proper utilisation of the money so far invested and suggest remedies thereof.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The total money released by the Central Government to M/s. Burn Standard Co. Ltd., Calcutta since take-over of the management of the undertakings of M/s. Burn & Co. and M/s. Indian Standard Wagon Co., is of the order of Rs. 35.19 crores, including loan of about Rs. 25.32 crores.

(b) and (c). The production performance of the company since take-over of the management of the undertakings, from December, 1973 has been gradually increasing. As against the production of Rs. 10.81 crores during 1973-74, the Company expects to achieve a production of about Rs. 33.00 crores during the current year. Although the production performance of the company has been gradually on the increase, yet the Company has been incurring losses, mainly due to unremunerative back-log of wagon orders, which they had to execute at old uneconomic prices according to the terms of the contract. Further, the labour over-heads are on the high side, mainly due to a large percentage of labour having to be kept idle, with a view to avoiding retrenchment. Corrective remedial measures are being taken to avoid losses and to make this Company a viable unit. The Government do not contemplate to set up any committee of investigation at this stage.

कल्याणमल मिल द्वारा से कपड़े की बिक्री

2308. श्री हुकम चन्द कछवान : क्या उद्योग मंत्री 16 अगस्त, 1978 को अंतराजित प्रश्न संख्या 437 के उत्तर के संबंध में यह बताने की कृपा कर के बि

(क) "कल्याणमल मिल" ने जनवरी, 1978 से अक्टूबर, 1978 तक से कपड़े की बिक्री कितनी किलो-किगम कर्मा को की तथा इसकी कितनी कीमत और मात्रा में बिक्री की गई;

(ख) क्या कर्मा को कुछ प्रथम धनराशि जमा करना आवश्यक होता है और यदि हाँ, तो नियम में व्यापारियों के लिए क्या नियम और शर्तें निर्धारित की हैं और क्या कुछ ऐसी कर्मा हैं जो नियम से बड़ी मात्रा में कपड़ा खरीवती हैं और उनकी स्वयं बिक्री करने का प्रयास करती हैं और क्या सरकार को इस बारे में कोई जानकारी है और यदि हाँ, तो इन कर्मा के नाम क्या हैं; और